

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2005/7468/A

From:- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Moushumi De,
District & Sessions Judge,
Bongaigaon.

Dated Guwahati the th 8 August, 2023.

Sub: Child Care Leave.

Ref:- Your Letter No. DJB.I-11/2023/7029 dated 04.08.2023.

Madam,

With reference to the above, I am directed to inform you that you have been granted **9 days Child Care Leave from 28.08.2023 to 05.09.2023, along with station leave permission, from the evening of 25.08.2023 till the morning of 07.09.2023** (prefixing 26.08.2023 & 27.08.2023 and suffixing 06.09.2023), subject to admissibility of Child Care Leave as per Rules. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, FTC, Bongaigaon and in his absence to the next senior most Judicial Officer at the station, before proceeding on leave.

Yours faithfully,

Sd/-
JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2005/7469-7470/A, dated , 08-08-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information and necessary action. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

Sd/-
JT. REGISTRAR (VIGILANCE)
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